

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI, THE 15th MARCH, 1974.

NOTIFICATION
INCOME-TAX

No. 572 (F.No. 404/80/74-ITCC): In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri A.V. Balasubramanian who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of Shri A.B. Martin David made under Notification No. 50 (F.No. 404/46/71-ITCC) dated the 22nd February, 1971 is cancelled with effect from the date this notification comes into force.

3. This notification shall come into force with effect from 10th April, 1974.

Sd/-

(T.R. Aggarwal)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

F.No. 572 (F.No. 404/80/74-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS (DI) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Madras, Madras.
7. The Accountant General, Madras.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Section Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard File.
12. The Commissioner of Income-tax (Recovery), Madras.

ADK.

(T.R. Aggarwal)

No. CC/ITCC/583/207/RSP/73. Deputy Secretary to the Government of India